

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/71 – In exercise of the power conferred under Section 28 (1) of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to designate the Additional District & Sessions Judge, South West Garo Hills District, Ampati as the Special Judge to try offences under the aforesaid Act in the South West Garo Hills District with effect from the date of taking over charge until further orders.

Sd/-

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/71-A
Copy to :-

Dated, Shillong the 31st August, 2020.

1. Private Secretary to the Minister In-charge Law.
2. The Advocate General, Meghalaya.
3. The Additional Advocate General, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong. This has reference to Memo. No. HCM.II/184/2015-Estt./1895, dt. 05.08.2020.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, South West Garo Hills, Ampati.
7. The Additional District & Sessions Judge, South West Garo Hills, Ampati.
8. The Superintendent of Police, South West Garo Hills Ampati.
9. The Public Prosecutor/Government Pleader, South West Garo Hills Ampati.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. The President, Bar Association, Tura.
12. The Treasury Officer, South West Garo Hills, Ampati.
13. Law (B) Department.
14. Personal file of the officer.
15. Data Entry Operator, Law Department.
16. Guard file.

By Order etc.,

Sunny

Deputy Secretary to the Government of Meghalaya,
Law Department.

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